future of the Indian Institutes of Technology (IITs) as world-class institutions for research and higher learning, a Committee has been set up under the leadership of Dr. Anil Kakodkar, Chairman, Board of Governors of IIT-Bombay. One of the objectives of the Committee is to under-stand the best practices in Engineering, Science, Education and Research in some of the world class Universities. Keeping in view the fact that the system prevalent in China has not only successfully scaled up the number of Under Graduate, Post-Graduate and Doctoral programmes, but also significantly improved the quality of higher education in that country, which may be relevant for India too, the Committee visited China in the first week of November, 2010.

Setting up of NCHER

1184. SHRI ISHWAR SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a task force had earlier been set up by Government to prepare a draft Bill for a National Commission on Higher Education and Research (NCHER), an omnibus regulatory body to bring academic, technical, professional, medical and legal education under its purview;
- (b) whether the medical and legal fraternity have been demanding separate exclusive regulatory bodies, outside the purview of the proposed NCHER; and
 - (c) if so, the Government's stance thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes Sir.

- (b) Concerns have been expressed from certain sections of the medical and legal fraternity over certain provisions of the draft Bill.
 - (c) The legislative proposal will be finalized only after consultations with all concerned.

Kasturba Gandhi Balika Vidyalaya Scheme

†1185. MISS ANUSUIYA UIKEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be please to state:

(a) whether Kasturba Gandhi Balika Vidyalaya (KGBV) Scheme under Sarva Shiksha Abhiyan (SSA) is being implemented by the Central Government;

†Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) the States where this scheme is being implemented;
- (d) the details thereof, State-wise;
- (e) the names of the States and districts where this scheme is not being implemented along with the reasons therefor; and
- (f) by when this scheme will be implemented in those regions where it is not being implemented at present?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Kasturba Gandhi Balika Vidyalya (KGBV) scheme was launched in July 2004 for setting up residential schools at upper primary level for girls belonging predominantly to the SC, ST, OBC and minority communities. The scheme is being implemented in Educationally Backward Blocks (EBBs) of the country where the female rural literacy is below the national average and gender gap in literacy is above the national average. The scheme provides for minimum reservation of 75% of the seats for girls belonging to SC, ST, OBC or minority communities and priority for the remaining 25%, is accorded to girls from families below poverty line. The Kasturba Gandhi Balika Vidyalaya scheme was merged with Sarva Shiksha Abhiyan in the Xlth Plan with effect from 1st April, 2008.

- (c) and (d) The states where the scheme is being implemented and the details are given in Statement (See below).
- (e) and (f) The scheme is not being implemented in the states and UTs of Andaman & Nicobar, Chandigarh, Delhi, Daman & Diu, Goa, Kerala, Lakshadweep, Puducherry and Sikkim as no blocks in these states and UTs fall under the category of EBB. The criteria of eligible blocks had been revised with effect from 1st April, 2008 to include an additional 304 educationally backward blocks with rural female literacy below 30% and 94 towns/cities having minority concentration (as per the list identified by Minister of Minority Affairs) with female literacy rate below the national average (53.67%: Census 2001).

State-wise details of KGBVs

SI.No.	Name of the State	KGBV	KGBV	Total KGBV
		Sanctioned up to 2009-10	Sanctioned under	Sanctioned upto 2010-11
			SSA-RTE Plan	
			of 2010-11	
	1	2	3	4
1	Andhra Pradesh	395	348	743
2	Arunachal Pradesh	36	12	48
3	Assam	26	11	37
4	Bihar	389	146	535
5	Chhattisgarh	93	0	93
6	Dadar & Nagar Haveli	1	0	1
7	Gujarat	63	23	86
8	Haryana	9	27	36
9	Himachal Pradesh	10	0	10
10	Jammu & Kashmir	79	20	99
11	Jharkhand	198	5	203
12	Karnataka	64	7	71
13	Madhya Pradesh	200	6	206
14	Maharashtra	36	7	43
15	Manipur	4	4	5
16	Meghalaya	2	0	2
17	Mizoram	[≈] 1	0	1

1	2	3	4	5
18	Nagaland	2	9	11
19	Orissa	157	25	182
20	Punjab	3	19	22
21	Rajasthan	200	0	200
22	Tamil Nadu	54	7	61
23	Tripura	7	Ĩ	8
24	Uttar Pradesh	454	292	746
25	Uttarakhand	26	2	28
26	West Bengal	64	28	92
	TOTAL	2570	999	3569

Financial Pattern for implementation of RTE Act

 \dagger 1186. MISS ANUSUIYA UIKEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether State Governments have been authorized to enforce Right to Education Act;
- (b) if so, whether State Governments would require additional amount for effective implementation of the Act;
- (c) the details of financial pattern established by Central Government for implementation of this Act;
 - (d) whether consent of State Governments has been taken in this regard;
- (e) whether additional amount has been demanded by State Governments for implementation of the Act; and
 - (f) if so, by when the additional amount will be made available to the States?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The Right of Children to Free and Compulsory Education

 $[\]dagger$ Original notice of the question was received in Hindi.